

File No: SS-T0SP18(SG)/1/2023-Standard-FSSAI-Part (1)
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety and Standards Act, 2006)
(Science & Standards Division)
FDA Bhawan, Kotla Road, New Delhi- 110002

Dated, the 17th November, 2023

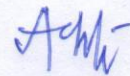
Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding operationalization of Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the standards of Vitamin and Mineral Premix for manufacturing of Fortified Rice Kernels (FRK)

In exercise of the powers conferred under Section 92 of the Food Safety and Standards Act, 2006, FSSAI has framed the Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the limit of micronutrients in Vitamin and Mineral Premix for manufacturing of Fortified Rice Kernels (FRK).

2. The draft notification of the above mentioned regulations, consideration of stakeholders' comments and finalization of the said amendment regulations, are likely to take some time. Meanwhile, to strengthen the National level fortification programme and its implementation, it has been decided to operationalize the provisions related to the limits of micro nutrients in Vitamin and Mineral Premix for manufacturing of FRK (the required level of micronutrients per 100g of vitamin and mineral premix, considering the 2% rate of addition in manufacturing FRK), with immediate effect as under:

No	Micronutrients	Composition (per 100g of Vitamin and mineral premix)
1	Iron (Salt source – Ferric pyro phosphate)	17 to 20 g/100g
	Iron (Salt source –sodium feredetate-NaFeEDTA)	8 to 10 g/100g
2	Vitamin B-9 (Folic acid)	45 to 55 mg/100g
3	Vitamin B-12 (Cyanocobalamine)	0.45 to 0.55 mg/100g

3. This issues with the approval of the Competent Authority in exercise of the powers conferred under Section 18 (2) (d) read with section 16 (5) of the Food Safety and Standards Act, 2006.



(Anil Mehta)

Director (Science & Standards)

To:

1. All Food Safety Commissioners
2. All Authorized Officers, FSSAI
3. All Central Designated Officers, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Divisional Heads, FSSAI
4. CITO, FSSAI – for uploading on the website